

Ishaque, Shri A. K. M.  
 Joshi, Shrimati Subhadra  
 Kadannappalli, Shri Ramachandran  
 Kahandole, Shri Z. M.  
 Kailas, Dr.  
 Kapur, Shri Sat Pal  
 Kedar Nath Singh, Shri  
 Kinder Lal, Shri  
 Kisku, Shri A. K.  
 Malaviya, Shri K. D.  
 Mirdha, Shri Nathu Ram  
 Mishra, Shri Bibhuti  
 Mishra, Shri Jagannath  
 Modi, Shri Shrikishan  
 Mohapatra, Shri Shyam Sunder  
 Mohsin, Shri F. H.  
 Nahata, Shri Amrit  
 Naik, Shri B. V.  
 Oraon, Shri Tuna  
 Pandey, Shri Damodar  
 Pandey, Shri Krishna Chandra  
 Pandey, Shri Tarkeshwar  
 Partap Singh, Shri  
 Parthasarathy, Shri P.  
 Paswan, Shri Ram Bhagat  
 Patnaik, Shri Banumall  
 Patnaik, Shri J. B.  
 Raghu Ramaiah, Shri K.  
 Rai, Shrimati Sahodrabai  
 Reddy, Shri M. Ram Gopal  
 Richhariya, Dr. Govind Das  
 Rohatgi, Shrimati Sushila  
 Sadhu Ram, Shri  
 Samanta, Shri S. C.  
 Sarkar, Shri Sakti Kumar  
 Satish Chandra, Shri  
 Shailani, Shri Chandra  
 Shankaranand, Shri B.  
 Sharma, Shri Nawal Kishore  
 Shastri, Shri Sheopujan  
 Shenoy, Shri P. R.

Shivnath Singh, Shri  
 Shukla, Shri B. R.  
 Siddheshwar Prasad, Shri  
 Subramaniam, Shri C.  
 Swaminathan, Shri R. V.  
 Tiwary, Shri D. N.  
 Tiwary, Shri K. N.  
 Tula Ram, Shri  
 Unnikrishnan, Shri K. P.  
 Virbhadra Singh, Shri  
 Yadav, Shri R. P.

MR. DEPUTY-SPEAKER: The result\* of the division is:

*Ayes: 7; Noes: 82.*

The motion does not have the requisite majority and it is lost.

*The motion was negatived.*

MR. DEPUTY-SPEAKER: The next Bill stands in the name of Shri P. M. Mehta. The hon. Member is absent. So, we take up the next Bill.

16.30 hrs

RE. CONSTITUTION (AMENDMENT)  
 BILL

[INSERTION OF NEW ARTICLE 339A] by  
 Shri S. M. Siddayya

MR. DEPUTY-SPEAKER: The next Bill stands in the name of Shri S. M. Siddayya. This Bill requires the recommendation of the President which he has not even asked for, and, therefore, I do not think that we can take it up.

SHRI S. M. BANERJEE (Kanpur): Why? Why has the delay taken place?

MR. DEPUTY-SPEAKER: Under article 117 (3) of the Constitution, if a Bill involves expenditure out of the

\*Shri T. Sohan Lal also recorded his vote for Noes.

(Md. Deputy-Speaker)

Consolidated Fund of India, it has to have the President's recommendation for its consideration. Shri Siddayya's Bill involves expenditure from the Consolidated Fund of India...

SHRI S. M. BANERJEE: I am only asking why it has been delayed.

MR. DEPUTY-SPEAKER: He has not even asked for it.

SHRI S. M. SIDDAYYA (Chamarajanagar): I shall abide by your decision. But the point is that in the case of such Bills moved by private Members, the office used to advise us to get the recommendation of the President, but in my case, there was no such advice made available to me.

MR. DEPUTY-SPEAKER: I am really surprised that this should come from the hon. Member. He is a senior Member of the House. It is supposed that hon. Members should know the work in the House and the provisions of the Constitution and so on and so forth. That should not be any plea that he should be advised. But, at the same time, the office tells me here that they wrote to him on the 30th April, 1971 that he should seek the recommendation of the President, but he has not done so. Therefore, I am sorry that we cannot take it up.

SHRI S. M. SIDDAYYA: I did not receive that letter.

MR. DEPUTY-SPEAKER. Shri Chandrappan is not there. Dr. Laxminarayan Pandeya is also not there.

SHRI S. M. BANERJEE : What will happen to these Bills? For instance, Shri Chandrappan never expected that his Bill would come up so soon. Will these Bills lose their priority?

MR. DEPUTY-SPEAKER : The rules will take care of that.

The next Bill is Shri Samar Guha's. But his Bill also involves expenditure from the Consolidated Fund. He has

applied for the recommendation. But it has not come.

16.26 hrs.

RE. UNION TERRITORIES SECONDARY EDUCATION BILL

*By Shri Samar Guha*

SHRI SAMAR GUHA (Contai) : I have a submission to make. This is not the first time, but the second time that this Bill has come before the House. It has been pending for six months or so. By chance we get priority for our Bills in the ballot, I got it twice. Twice the recommendation of the President has not come. Am I not entitled to know why it is so? I know the President has the prerogative, the constitutional right; because it involves expenditure from the Consolidated Fund, naturally the President's recommendation is essential. But this is a helpless position. I had applied for the recommendation. The Legislative Branch could help. Can you suggest any means by which we can be helped? Or are we to be penalised? Twice I got priority. Twice it could not come through because the recommendation could not come. Some means will have to be devised to help us out.

SHRI MADHU LIMAYE (Banka): On a point of order.

MR. DEPUTY-SPEAKER: Let me deal with his point first. I will come to you later.

SHRI MADHU LIMAYE: He has only made a submission.

MR. DEPUTY-SPEAKER: He has made a point. I think under the rules, the Member should apply through the Minister concerned. The recommendation also should come through the Minister concerned. These are the rules. I do not know whether Government has anything to say on that. It is six months since he has applied for it. It has not come. If it is so, if it is as the hon.